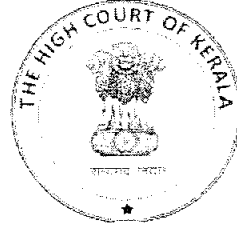


103005



Ernakulam-682031
Email: hsec.hc-ker@gov.in
Phone: 0484-2562436
Fax: 0484 2391720
Date: 24-11-2018

No: H8-98331/2018

TENDER NOTICE

Limited Tenders are invited for the Washing and Ironing, including collection and delivery of various office clothes of the High Court of Kerala for a period of two years as per schedule (Annexure – A).

Last date and time of receipt of tender : 14/12/2018 at 2.00 PM
Tender opening date and time : 14/12/2018 at 3.00 PM

1. The tender should be addressed to The Registrar (Administration), High Court of Kerala, Ernakulam in sealed cover with superscription as " H8-98331/2018 Tender for the laundry jobs of the High Court. "

2. The last date for the receipt of the tender is 14/12/2018 up to 2.00 P.m and tender will be opened on the same day at 3.00 P.m at the office of the Registrar (Administration), High Court in the presence of such tenderers or their representatives who may be present at the time. Late tenders will not be accepted on any account.

3. If the date fixed for opening of the tender happens to be a Holiday the same shall be opened on the very next working day at the same time and place.

4. The rates quoted should be only in Indian currency. The tenders in any other currency are liable to rejection. The price quoted should be inclusive of Washing, Ironing and Delivering charges, all taxes, duties, cess, which are or may be become payable by the tenderer under the existing laws.

5. No representation for enhancement of rates once accepted will be entertained. The price quoted shall remain firm for a period of 5 months from the date of opening of the tender.

6. The tenders shall be for the washing of whole items as per schedule (Annexure – A) and part of items will not be accepted. Tenderer should submit tender in their commercial letter paper.

7. Every Tenderer shall specify the details of the detergent / lotion used for washing. They shall furnish their previous experience as well the details of power laundry used for washing, if any.

8. The tender is for the washing and ironing, including collection and delivery of various office clothes and uniform clothes of the employees of the High Court for a period of two years as per schedule (Annexure-A)

SPECIFICATION OF WORK

Washing and Ironing including collection and delivery of the following.

Office Clothes

Table Cloth, Woollen Blankets, Turkish Towels (Big and Small size), Bed Spread, Pillow Covers, Throne-Chair Covers, Cushion Covers and other Office Clothes of the High Court.

Curtain (Big and Small size) - (Dry Wash only)

9. The contract is for a period of two years which shall come into force from the date of entering into contract. Scope of work and tender schedule is enclosed as Annexure A.

10. The rates for washing each item should be shown both in figures and words.

11. The neatly washed materials are to be ironed and delivered at the office of the Civil Sergeant / the Officer deputed before 9.30 A.M on every Saturday or on the very next working day of the High Court failing which successful tenderer has to suffer a loss of 5% of the washing charge for each day of such default.

12. The Successful Tenderer shall ensure himself and the office that the materials taken for washing and delivered are the same. The materials to be washed/dry-cleaned are very costly and valuable so that he shall take utmost care and responsibility until those are delivered without causing any damage.

13. Every tenderer should submit along with his tender, an earnest money of ₹1,500/- (Rupees One Thousand and Five Hundred only) The amount is to be paid by crossed demand draft drawn in favour of the Registrar General, High Court of Kerala, Payable at Ernakulam. Cheques will not be accepted.

14. The tenderer shall also execute an agreement as given in the tender form in stamp paper worth ₹200/-

15. The earnest money deposit of the unsuccessful tenderers will be returned as soon as possible after the tenders are settled, but that of the successful tenderers will be adjusted towards the security that will have to be deposited for the satisfactory fulfillment of the contract. No interest will be paid for the earnest money deposited.

16. The Registrar(Administration), High Court of Kerala, reserves the right to reject all or any of the tenders without assigning any reasons whatsoever.

17. The general conditions/rules in K.F.C and Stores Purchase Manual and the orders issued by the Government from time to time will be applicable to this tender

18. The successful tenderer shall have to execute an agreement for due fulfillment of the contract and to furnish performance security for a sum of ₹ 7,500/- (Rupees Seven Thousand and Five Hundred only) within the period specified in the letter of acceptance, valid until the expiry of the contract. The successful tenderer shall have to pay all stamp duty and other expenses incidental to the execution of the agreement. The security amount is to be paid by Bank Guarantee/Security Deposit drawn in favour of the Registrar General, High Court of Kerala, Ernakulam.

19. The High Court shall have the right to cancel the contract for any default on the part of the contractor in due performance thereof.

20. In case any difference or disputes arises in connection with the contract all legal proceedings relating to the matter shall be instituted in the Courts within the jurisdiction of Ernakulam District.

21. The successful tenderer shall not assign or make over the contract or the benefits or burdens thereof to any other person or body corporate. The successful tenderer shall not under let or sublet to any person or persons or body or any part thereof without the consent in writing of the Registrar (Administration), High Court who shall have absolute power to refuse such consent or to rescind such consent (if given) at any time if he is not satisfied with the manner in which the contract ; is being executed and no allowance or compensation shall be made to the contractor or the sub-contractor upon such rescission, provided always that if such consent be given at any time, the contractor shall not be relieved from any obligation, duty or responsibility under this contract.

22. All expenses and damages caused to the High Court by any breach of contract by the contractor shall be paid by the contractor to the High Court and may be recovered from him under the provisions of the Revenue Recovery Act in force in the State.

23. Every notice hereby required or authorized to be given may be either given to the contractor personally or left at his residence or last known place or abode or business or may be handed over to his agent personally or may be addressed to the contractor by post at his usual or last known place or abode or business and if so addressed and posted shall deemed to have been served on the contractor on the date on which in the ordinary course of post a letter so addressed and posted would reach his place of abode or business.

24. The payment will be made on monthly basis on production of the monthly bills and subject to the satisfaction of the work by the person duly authorised by the Registrar (Administration) in that behalf, as well as upon the release of amount from the Treasury.



A. Shajahan

Registrar (Administration)

24/11/18

ANNEXURE - A

Details of power laundry used :

Standard / Quality of detergent/lotion used:

Place of delivery of washed clothes : Office of Civil Sergeant, High Court

Time and day for delivery: Every Saturday or the very next working day before 9.30 A.M.

SPECIFICATION OF WORK :

Washing, Ironing including collection and delivery of the following :

Sl.No.	OFFICE CLOTH - A	Rate per Piece (₹)
1	Pillow Cover	
2	Throne- Chair cover	
3	Cushion Cover	
4	Table Cloth	
5	Woolen Cloth	
6 *	Turkish Towel (Big Size)	
7	Turkish Towel (Small Size)	
8	Bed Spread	
	Curtain – B (Dry Wash only)	
1	Curtain (Big Size)	
2	Curtain (Small Size)	

Declaration

I / Weagree to undertake the laundry jobs of The High Court of Kerala for a period of two years as specified and described in the Annexure "A" given above as per the rates and conditions furnished above. I / We do hereby declare that I am related not to any Government servant who is in charge / having control of this work.

Date :

CONTRACTOR (Signature)

AGREEMENT

(To be executed in Stamp worth ₹ 200.00)

Articles of agreement executed on this the..... day of , Two Thousand and (/ /) between Sri (name and address of the tenderer) (hereinafter referred to as the bounden) of the one part and the Registrar (Administration), High Court of Kerala (hereafter referred to as the High Court) of the other part.

WHEREAS in response to the Notification No.....dated the bounden has submitted to the High Court a Limited tender for the washing of uniform clothes and various office clothes of THE HIGH COURT OF KERALA specified therein subject to the terms and conditions contained in the said tender;

WHEREAS the bounden has also deposited with the High Court a sum of ₹----- as earnest money for execution of an agreement undertaking the due fulfillment of the contract in case his tender is accepted by the High Court.

NOW THESE PRESENTS WITNESS and it is hereby mutually agreed as follows:-

1. In case the Limited tender submitted by the bounden is accepted by the High court and the contract for the washing of uniform clothes and various office clothes of THE HIGH COURT OF KERALA as specified in the Limited tender therein awarded to the bounden, the bounden shall within 15 days of acceptance of his tender execute an agreement with the High Court incorporating all the terms and conditions under which the High Court accepts his tender.

2 .In case the bounden fails to execute the agreement as aforesaid incorporating the terms and conditions governing the contract, the High Court shall have power and authority to recover from the bounden any loss or damage caused to the High Court by such breach as may be determined by the High Court by appropriating the earnest money deposited by the bounden and if the earnest money is found to be inadequate the deficit amount may be recovered from the bounden and his properties movable and immovable in the manner hereinafter contained.

3.All sums found due to the High Court under or by virtue of this agreement shall be recoverable from the bounden and his properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue and in such other manner as the High Court may deem fit.

In witness whereof Sri (name of the tenderer), the bounden and Sri..... the Registrar (Administration) for and on behalf of the High Court of Kerala and have hereinto set their hands the day and year shown against their respective signatures.

Signed by Sri. (name of the tenderer) dt:

In the presence of witnesses:

- 1.
- 2.

Signed by Sri..... The Registrar (Administration) dt:

In the presence of witnesses:

- 1.
- 2.